

ORISSA ORDINANCE No. 2 OF 1958

**THE ORISSA MOTOR SPIRIT (TAXATION ON SALES)
(AMENDMENT) ORDINANCE, 1958**

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AN
ORDINANCE

TO AMEND THE ORISSA MOTOR SPIRIT (TAXATION ON SALES)
ACT, 1946

WHEREAS the Legislature of the State of Orissa is not in Session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Motor Spirit (Taxation on Sales) Act, 1946, in the manner hereinafter appearing ;

*Orissa Act
9 of 1946.*

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Ninth Year of the Republic of India.

Short title
and commencement.

1. (1) This Ordinance may be called the Orissa Motor Spirit (Taxation on Sales) (Amendment) Ordinance, 1958.

(2) It shall come into force at once.

Amendment
of section 7,
Orissa Act 9
of 1946.

2. For the proviso to sub-section (3) of section 7 of the Orissa Motor Spirit (Taxation on Sales) Act, 1946, the following proviso shall be substituted, namely :—

*Orissa Act 9
of 1946.*

“ Provided that no registration certificate under this Act shall be granted to any person unless the premises for the storage of dangerous petroleum wherein such person stores petroleum for sale, is licensed under the Petroleum Act, 1934 and if any such licence granted under that Act is cancelled, suspended or is not renewed, any registration certificate granted under this Act to the holder thereof shall be deemed to be cancelled, suspended or not renewed as the case may be ”.

CUTTACK
The 5th March 1958

Y. N. SUKTHANKAR
Governor of Orissa